

CASE NO.:
Appeal (crl.) 189 of 2008

PETITIONER:
Man Singh

RESPONDENT:
State of Rajasthan

DATE OF JUDGMENT: 28/01/2008

BENCH:
S.B. SINHA & V.S. SIRPURKAR

JUDGMENT:
JUDGMENT
ORDER

CRIMINAL APPEAL NO. 189 OF 2008
[Arising out of SLP(Crl.) No. 7742/2007]

Despite service of notice, nobody appears on behalf of the respondent.

Leave granted.

The appellant being in custody for about a year now, we direct that he shall be released on bail on furnishing bail bond of Rs. 25,000/- with two sureties each for the same amount to the satisfaction of the Trial Court.

The appeal is allowed with the aforementioned direction.